

(ग) यह विश्व भारत कृषक समाज से
बसूल की जाने वाली है, जो एक पंजीकृत
(रजिस्टर्ड) संस्था है।

[THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) Government preferred a claim of Rs. 35'58 lakhs representing licence fee for the land and buildings used by the Bharat Krishak Samaj for holding the World Agriculture Fair during 1959-60. The Samaj did not agree to the basis of calculation of the fees claimed, but paid a sum of Rs. 3,29,783 only and the balance is still due from them. The claim is about 4 years' old and has since been referred to arbitration.

(c) The claim is recoverable from the Bharat Krishak Samaj which is a registered Body.]

12 NOON

PAPERS LAID ON THE TABLE

NOTIFICATION DELEGATING CERTAIN POWERS AND FUNCTIONS TO THE COM- PANY LAW BOARD

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 173, dated the 1st February, 1964, under sub-section (3) of section 637 of the Companies Act, 1956, delegating to the Company Law Board the powers and functions of the Central Government under the said Act. [Placed in Library. See No. LT-2338/ 64.]

THE COMPANY LAW BOARD (PROCEDURE) RULES, 1964

SHRI T. T. KRISHNAMACHARI: Sir, I also beg to lay on the Table a copy of the Ministry of Finance, Department of Revenue. (Company Law

†[] English translation.

Div'sion), Notification G.S.R. No. 179, issued the 1st February, 1964, publishing the Company Law Board (Procedure) Rules, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2339/64.]

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table under section 159 of the Customs Act, 1962, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 226, dated the 15th February, 1964, exempting certain goods from customs duty. [Placed in Library. See No. LT-2409/ 64.]

THE DELHI SALES TAX (AMENDMENT), RULES, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): I beg to lay on the Table a copy of Notification No. F.4(55)/63-Fin(E), dated the 20th January, 1964 publishing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales -tax) Act, 1941 issued by the Delhi Administration. [Placed in Library. See No. LT-2413/ 64.]

NOTIFICATION UNDER THE INCOME-TAX ACT, 1961

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification S.O. No. 440, dated the 29th January, 1964, under sub-section (5) of section 287 of the Income-tax Act, 1961. [Placed in Library. See No. LT-2412/ 64.]

THE INCOME-TAX (SECOND AMEND- MENT) RULES, 1964

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table a copy of the Central Board of Direct